

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2743

ANSWERED ON:07.02.2014

FERA CASES

Chaudhary Shri Haribhai Parthibhai;Ganpatrao Shri Jadhav Prataprao

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of cases filed under Foreign Exchange Regulation Act (FERA) pending in the courts as on date;
- (b) the details of such cases disposed of and action taken against the guilty during each of the last three years and the current year; and
- (c) the steps taken or proposed to be taken by the Government to expedite disposal of such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D. SEELAM)

(a) & (b) Total No. of Foreign Exchange Regulation Act (FERA) prosecution cases pending in various Courts as on 31.12.2013 are 3305.

Disposal of cases in last three years:

| Year                     | Disposal including conviction | acquittal etc. by Court | Conviction/held guilty |
|--------------------------|-------------------------------|-------------------------|------------------------|
| 2013-14 (upto Dec, 2013) | 70                            |                         | 47                     |
| 2012-13                  | 387                           |                         | 74                     |
| 2011-12                  | 100                           |                         | 18                     |
| 2010-11                  | 129                           |                         | 13                     |
| Total                    | 686                           |                         | 152                    |

(c) The Enforcement Directorate has taken the following steps to expedite disposal of such cases.

(i) The Counsels conducting the cases have been instructed not to seek unnecessary adjournments and the prayers from the defense side for such adjournment are to be vehemently opposed.

(ii) Effective steps are taken for examination of Prosecution Witnesses and Defense Witnesses to ensure speedy disposal of trial.

(iii) Counsels have also been advised to prepare the cases assigned to them well in advance in order to render effective assistance to the Hon'ble Courts towards speedy disposal of such cases.